

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3969 of 2020**

Satura Swansi **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Ganjhu, Advocate

For the State : Mr. Suraj Verma, A.P.P.

02/27.07.2020 Heard Mr. A.K. Ganjhu, learned counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Arki P.S. Case No. 37/2018, corresponding to G.R. Case No. 64/2019 (S.T. No. 216/2019).

It has been alleged that the sister of the informant had gone to see *Ramleela* and she did not return. The petitioner and others were suspected since about 10 months back they had threatened the sister of the informant on the allegation of practicing witchcraft.

Learned counsel for the petitioner submits that some of the co-accused persons have been granted bail by this Court in B.A. No. 4522 of 2019.

However, it appears from perusal of the order passed in B.A. No. 4522 of 2019 that the same is on a different footing and so far as the case of the petitioner is concerned it appears that on the confession of the petitioner and some other co-accused persons the dead body of the sister of the informant was recovered.

Regard being had to the above, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(R. Mukhopadhyay, J.)